

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of PPAs dated 25.7.2013.

Petition No. 140/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs against Respondent PTC India Ltd. in terms of PPAs dated 25.7.2013.

Petitioner : TRN Energy Private Limited

Respondents : PTC India Limited and 6 others

Date of Hearing : **19.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Amit Kapoor, Advocate, TRNEPL
Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Ms. Sonakshi, Advocate, TRNEPL
Shri Aditya Dubey, Advocate, TRNEPL
Shri Tushar Mathur, Advocate, CTUIL
Shri Sitiesh Mukherjee, Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL
Shri Karan Arora, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Shri Dhruv Tripathi, PTC

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the Commission adjourned the hearing of these petitions. The learned counsel for the Petitioner, however, prayed that these matters may be listed for hearing at an early date.

2. At the request of the learned counsels, the Commission permitted the parties to file



their short note of arguments, if not filed earlier, by **14.8.2023**.

3. These Petitions shall be listed for hearing on **21.8.2023** (on top of the board).

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

